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UNDER CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 19<sup>th</sup> day of DECEMBER 2005.

Review Application No. 81 of 2005  
IN  
Original Application No. 1432 of 2000.

Hon'ble Mr. K.B.S. Rajan, Member (J)  
Hon'ble Mr. A.K. Singh, Member (A)

Krishna Kant Tiwari. ....Applicant

By Adv: Sri S. Dwivedi

V E R S U S

Union of India & Others .....Respondents

By Adv: NIL

O R D E R

By K.B.S. Rajan, JM

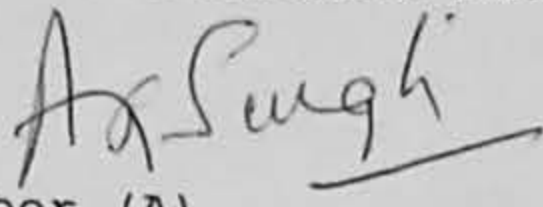
MA 4742 of 2005 in OA No. 81 of 2005 relating to condonation of delay is allowed.


2. The Review Application No. 81 of 2005 has been perused. The only point that qualifies to be considered as error apparent on the face on record is the submission as contained in para 23 of the Judgment. By this submission the applicant contends that the extract from order dated 3.4.2000 is not the finding but only an observation. The said order has been perused. The Tribunal has given the extracted portion as only its finding which is

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evident from the beginning of para 7 of the said order dated 3.4.2000 which states, "in the light of the above facts.....".

3. As such there is no error apparent on the face of records. The RA is dismissed under circulation.

  
Member (A)

  
Member (J)

/pc/